Corrigendum Announcement To The Shareholders of

Moving Picture Company (India) Limited

[Registered office: I - 6, Jangpura Extension, 1st Floor, New Delhi - 110 014]

This Corrigendum ('Corrigendum Announcement') to the Public Announcement published on July 20, 2007 (Public Announcement or PA) is being issued by Chartered Capital And Investment Limited, the Manager to the Offer, on behalf of Consolidated Securities Limited (the Acquirer) pursuant to Regulation 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto read with SEBI letter No.CFD/DCR/MM/TO/108950/07 dated November 21, 2007.

The Shareholders are requested to note the following material amendments with respect to Public Announcement:

1. **BACKGROUND TO THE OFFER:** The Offer was initially made under Regulation 10 of the SEBI (SAST) Regulations, 1997. However it has been modified and now offer is being made under Regulation 10 and 12 of SEBI (SAST) Regulations, 1997 i.e. substantial acquisition of shares or voting rights accompanied with change in control or management over the Target Company.
2. **NO OF SHARES TO BE ACQUIRED IN OPEN OFFER & FINANCIAL ARRANGEMENTS:** Number of shares to be acquired in an open offer has been upwardly revised to 32,23,000 shares being 20% of Capital (including 9,26,550 partly paid shares) instead of 30,37,690 shares being 20% of Capital (excluding partly paid shares). Accordingly, assuming full acceptance, the total requirement of funds for the Offer would be Rs.3,23,91,150/- in place of Rs.3,05,28,785/-. Accordingly, size of the escrow account has also been increased from Rs.80.00 Lacs to Rs.81.00 Lacs.
3. **REVISED ACTIVITY SCHEDULE:** A revised schedule of some of the major activities in respect of the offer is given below:

Sr. No.	Activity	Original Schedule Day and Date	Revised Schedule Day and Date
1	**Date of Public Announcement (PA)**	**20.07.2007, Friday**	**20.07.2007, Friday**
2	Specified Date (For the purpose of determining the names of shareholders to whom letter of offer would send)	17.08.2007, Friday	17.08.2007, Friday
3	Last Date for a Competitive Bid	10.08.2007, Friday	10.08.2007, Friday
4	Date by which Letter of Offer will be dispatched to the Shareholders	01.09.2007, Saturday	03.12.2007, Monday
5	**Offer Opening Date**	**12.09.2007, Wednesday**	**07.12.2007, Friday**
6	Last date for revising the offer price/number of shares	20.09.2007, Thursday	13.12.2007, Thursday
7	Last date for withdrawal by Shareholders	26.09.2007, Wednesday	19.12.2007, Wednesday
8	**Offer Closing Date**	**01.10.2007, Monday**	**26.12.2007, Wednesday**
9	Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be dispatched	16.10.2007, Tuesday	10.01.2008, Thursday

4. **MISCELLANEOUS: a)** Partly paid shares will be accepted in the open offer only after calls in arrears on those shares are paid along with the interest, if any. **b)** If the acquisition made in pursuance of a public offer results in the public shareholding (excluding the post offer shareholding of existing promoters & post offer shareholding of the acquirer) in the target company being reduced below the minimum level required as per the Listing Agreement, the existing promoters & acquirer shall take necessary steps to facilitate compliance of the target company with the relevant provisions thereof, within the time period mentioned therein. **c)** Existing promoters of the company have agreed & given an undertaking in writing that they will not participate in the open offer. **d)** Promoters, major shareholders of MPCIL and the target company have timely complied with the provisions of Chapter II of the SEBI (SAST) Regulations, 1997 except non-compliance of Regulation 8(1), 8(2) and Regulation 8(3) for the year ended March 31, 2002, and delay/non-compliance in compliance in regulation 8(3) for the years 2003, 2004 & 2005 which is not ascertainable. However, the company has agreed vide its letter to SEBI dated October 25, 2007 to pay penalty for delay in compliance/non-compliance with regulation 8(3) for the year 2002, 2003, 2004 & 2005 and have agreed for consent order by the Adjudicated Officer (AO).
5. **GENERAL:** This announcement should be read in conjunction with the PA. The terms not defined herein will have the same meaning as defined in PA. All other terms and conditions of the offer remain unchanged. For further details, please refer to the Letter of Offer and Acceptance Form & Withdrawal Form.

The Acquirer, Consolidated Securities Limited and Directors of the Acquirer, accept full responsibility for the information contained in this Public Announcement and also for the obligations of Acquirers laid down in the Regulations and subsequent amendments thereof.

This Public Announcement will also be available on SEBI's **website at www.sebi.gov.in.**

Issued on behalf of the Acquirer, Consolidated Securities Limited, by **Manager to the offer:**

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Date: December 1, 2007

Place: Ahmedabad